PROSECUTIONS UNDER SECTION 107
Cr.P.C. OF THE TRINAGAR UNITED FRONT
AGITATORS

590. SHRI K. P. SUBRAMANIA MENON: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether large number of people belonging to all parties were subjected to proceedings under Section 107 of the Cr. P. C. in connection with the agitation of Trinagar United Front in Delhi for better civic amenities and living conditions;
- (b) if so, what were the specific cir. cumstances which necessitated the proceedings under Section 107 Cr. P. C. on such a large number of people; and
- (c) whether there has been any instance of breach of peace or threat of violence during this agitation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):
(a) to (c) An agitation was launched by some persons for re-naming a main road in Shanti Nagar. Several public meetings, demonstrations etc. were held during the period from 25th May 1969 to 17th July 1969 by them. A counter-agitation was also, launched by another group of persons.

Several complaints were received from both the sides alleging a fear regarding breach of the peace and that some persons were assaulted etc. Since there was a likelihood of the breach of the peace, the local police took, action by proceeding against 35 persons u/s 107 Cr. P. C. as a preventive measure.

591. [Transferred to the 11th August, 1969].

Powers to any other Court or Courts under Article 32(2) of the Constitution

592. SHRI A. P. CHATTERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to introduce a Bill in Parliament vesting the powers exercisable by the Supreme Court under Article 32(2) of the Constitution in any other court or courts; and
- (b) whether there is a great congestion in different High Courts in States as far as disposal of writ petitions for enforcement of fundamental rights is concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):
(a) No, Madam.

to Questions

(b) Statistics of such writ petitions are not available with Government.

DEVELOPMENT OF NON-HINDI LANGUAGES
IN TAMIL NADU AND KERALA

- 593. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of EDUCA-TION AND YOUTH SERVICES be pleased to state:
- (a) whether any help for the development of non-Hindi languages was sought for by the Chief Ministers of Kerala and Tamil Nadu from the Centre; and
 - (b) the reaction of Government thereto?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) and (b) No request has been received from the Chief Ministers of Kerala and Tamil Nadu for financial help for the development of non-Hindi languages in their States.

The Ministry, has, however formulated a new scheme under which financial assistance are being rendered to each State Government for the production of university level books in regional languages. Each State Government having universities within their jurisdiction will be entitled to Central grant to the extent of rupees one crore spread over a period of six years commencing from 1968-69. Under this scheme Rs. 43,050 and Rs. 1,72,000 have already been paid to the Governments of Kerala and Tamil Nadu respectively for production of books in regional languages at university level. A sum of Rs. 4 lakhs each has also been released to the two State Governments during the current year.

The Central Government has also been assisting voluntary organisations and universities for production of bilingual dictionaries encyclopaedias etc. and during the third plan period a sum of Rs. 2,29,594 and Rs. 8,61,082 had been paid to the voluntary organisations for production of such reference books in Malayalam and Tamil respectively.

Јимво Јета

594. SARDAR RAM SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Chairman of Air India has negotiated with

1013 W7	tten Inswers	[30]0	F.K. 1993	3	to Questions	1614
	k and the manufactorist for getting lo		CIVIL SINGH	AVIA (a) : (a)	Yes, Madam.	ARA N
(b) if so, the ments reached are likely to be	part culars of the and when the Jun hased?	agree- umbos	ment the fi	entered	terms of the loan into for the pure Boeing 747 (Jum Lay, 1968 are as follows	chase of abo Jet)
From Ex	m B nk .			•	. \$25.000 million	
From 13 US (ommercial Banks \$32.223 ,.					. \$32.223 ,.	
From Boo	eing Co		• •	•	. \$ 2.7 7 7 ,,	
	TOTAL			•	. \$60.000 ,,	
Terms of Loan						
Exim Bank Boeing Co.					US Commercial Bank	
Rate of interest	6% with option to 7%.	o 6%	, D		8% without pnsatory balance	
Commitment fee	t/: % on undrawn balances.	n N o	commit payable.	ment fee	ances.	n bal-
Repayment 7 cmi-annual instal- nents commencing ments commencing ments commencing ments commencing ments commencing ments commencing ments commencing of months after the delivery of the second aircraft in March, 1971.						
Guarantee	Govt. of India.		oan. vt. of Indi	ia.	Govt. of India.	
These two aircrass are expected to be delivered during the first quarter of 1971.						
Air India have also negotiated recently for loans for financing a third Jumbo jet which is expected to be delivered in March 1972. Terms of loans are as follows:						
From Exim Pank						
From Deutsche Bank			•		. \$10.00 ,,	
From US Commercial Banks					. \$3.00 ,,	
			Total	•	. \$33.00 ,,	
Terms of Loan						
	Exim Bank	D	eutsche Ba	ınk	US Commercia	l _r Bank
Rate of interest	6% with option to	Ba	above B nk discour th a max	it rate	1% above the prime ing rate plus a s fee of 1 and 1½%	ervice
Commitment fee	1 6 on undrawn ba lances.		n undraw ices.	n ba-	% on undrawn ces.	belan-
Repayment	nents commencing 6 monts after the delivery of the aircraft.	ı- m r cir e aft		imen- ionths livery	7 half yearly instal commencing six mafter the delivery aircraft.	ionths

4-18 R. S.,69

Guarantee

Govt. of India. Govt. of India.

- 1. r - 1.

Govt. of India.